

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**(IB)-182/ND/2018**

M/s. Vistoso ...Applicant  
v.  
M/s. Walter Johnson India Pvt. Ltd. ...Respondent

**Under Section: Section 9 of IBC.**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order pronounced on 15.05.2018**

For the Applicant : Mr. Rishabh Kapoor, Adv.  
For the Respondent : None.

**ORDER**

Vide order pronounced on 24.04.2018, admitting the application of the Applicant u/s. 9 of the Insolvency and Bankruptcy Code, Shri Devnidhi Arya was appointed as an IRP, registration No.IBBI/IPA-001/IP-P00148/2017-18/10312, Mobile No. 9818125950, email ID: [devaryafca@gmail.com](mailto:devaryafca@gmail.com)., which was not accepted by Shri Arya as he was acting as statutory auditor with the operational creditor.

2. Pursuant to his refusal to accept the appointment as the IRP, Mr. Ravi Bansal, registration No. IBBI/IPA-



001/IP.P00162/2017-18/10331, Mobile No. 9868543031, email ID: [ravibansalca@yahoo.com](mailto:ravibansalca@yahoo.com) was appointed as an IRP for the Corporate Debtor M/s. Walter Johnson India Pvt. Ltd.

3. Vide letter dated 10<sup>th</sup> May, 2018, Mr. Ravi Bansal has expressed his inability to accept the appointment due to prior commitments. Therefore, the appointment of Mr. Ravi Bansal as IRP is cancelled forthwith.

4. In such a situation it is required to appoint yet another IRP. Therefore, Mr. Ashok Kumar Jalan, registration No. IBBI/IPA-001/IP-P00168/2017-18/10337, Mobile No. 9312279229, email ID: [akjalan@jalanca.com](mailto:akjalan@jalanca.com) is appointed as an IRP for the Corporate Debtor M/s. Walter Johnson India Pvt. Ltd.

5. Shri Jalan is directed to send a copy of the certificate issued by the IBBI alongwith Form No. 2 communication as required under the rules forthwith.

6. The office will inform the IRP appointed immediately.

  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)

\*KCS\*